

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

29. IA(C.A.)/207(MB)2023
IA(C.A.)/209(MB)2023
IN
CP/163(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **04.04.2024**

Name of the Party: Vinay Somani
VS
Shreeniwas Abode and House
Ltd

Section 241(1), 242(4), 244(1) of Companies Act, 2013, Rule 11 of NCLT Rules, 2016

ORDER

1. Adv. Suddhasattwa Roy for the Petitioner and Adv. Inayat Ali Qureshi for the Respondent Nos. 2 to 8 present in the main CP and Adv. Pranav Shah for the Applicant are present through physical mode.
2. Ld. Counsel for the Applicant submits that the connected matter is listed on 25.04.2024.
3. At the request of Counsel, the matter is adjourned on the same date i.e. **25.04.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)